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MAHARASHTRA ANIMAL PRESERVATION ACT, 1976

9 of 1977

[16th February, 1977]

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SCHEDULE 1 :- SCHEDULE

MAHARASHTRA ANIMAL PRESERVATION ACT, 1976

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An Act to provide lor the prohibition of slaughter of cows and tor the preservation of certain other animals suitable for milch, breeding, draught or agricultural purposes. Prohibition of slaughter of cows etc. WHEREAS it is expedient to provide for the prohibition of slaughter of cows and for the preservation of certain other animals suitable for milch, breeding, draught or agricultural purposes and to provide for matters connected therewith; It is hereby enacted in the Twenty-seventh Year of the Republic of India as follows: -

<u>1.</u> Short title, extent, commencement and application :-

(1) This Act may be called the Maharashtra Animal Preservation Act, 1976.

(2) It extends to the whole of the State of Maharashtra.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

(4) It shall apply to cows and to scheduled animals.

2. Declaration of State policy :-

It is hereby declared that this Act is for giving effect to the policy of the State towards securing the principles specified in articles 48 of the Constitution of India .

3. Definitions :-

In this Act, unless the context otherwise requires :-

(a) " competent authority " means a person or body of persons appointed by the State Government under section 4 to perform the functions of a competent authority under this Act;

(b) " cow " includes a heifer or male or female calf of a cow;

(c) " prescribed " means prescribed by rules made under this Act:

(d) " Schedule " means the Schedule appended to this Act;

(e) "scheduled animal " means any animal specified in the Schedule; and the State Government may, by notification in the Official Gazette, add to the Schedule any species of animals, after considering the necessity for preservation of that species of animals; and the provisions of sub-section (3) of section 16, in so far as they relate to laying before, and modification by, the State Legislature, shall apply in relation to such notification as they apply to any rule made under that section.

4. Appointment of competent authority :-

The State Government may, by notification in the Official Gazette, appoint one or more persons or one or more bodies of persons to perform the function of a competent authority under this Act and specify the areas within which they shall perform such functions.

5. Prohibition of slaughter of cows :-

Notwithstanding anything contained in any other law for the time being in force or any usage or custom to the contrary, no person shall slaughter or cause to be slaughtered or offer for slaughter any cow. in any place in the State of Maharashtra.

6. Restriction on slaughter of scheduled animals :-

(1) Notwithstanding anything contained in any law for the time being in force or any usage or custom to the contrary, no person shall slaughter or cause to be slaughtered any scheduled animal in any place in the State of Maharashtra, unless he has obtained in respect of such animal a certificate in writing from the competent authority that the animal is fit for slaughter.

(2)Certificate not granted under certain conditions.No certificate shall be granted under sub-section (1), if in the opinion of the competent authority, -

(a) the scheduled animal, whether male or female, is or is likely to become economical for the purpose of draught or any kind of agricultural operations;

(b) the scheduled animal, if male, is or is likely to become economical for the purpose of breeding;

(c) the scheduled animal, if female, is or is likely to become economical for the purpose of giving milk or bearing offspring.

(3)State Government may examine the order of the competent authority ret using to grant a licence.The State Government may, on an application by any person aggrieved by an order passed by the competent authority refusing to grant him a certificate, made to it within sixty days from the date of receipt of such order, or at any time suo motu, call for and examine the records of the case for the purpose of satisfying itself as to the legality or propriety of any order passed by the competent authority under this section, and pass such order in reference thereto as it thinks fit.

(4) A certificate under this section shall be granted in such form and upon payment of such fees as may be prescribed.

(5) Subject to the provisions of sub-section (3), any order passed by the competent authority granting or refusing to grant a certificate, and any order passed by the State Government under sub-section (3), shall be final and shall not be called in question in any Court.

7. Scheduled animals to be slaughtered at specified places only :-

No scheduled animal in respect of which a certificate has been issued under section 6 shall be slaughtered in any place other than a place specified by such authority or officer as the State Government may appoint in that behalf.

8. Power to enter and inspect places :-

(1) For the purposes of this Act, the competent authority or any person authorised in writing in that behalf by the competent authority (hereinafter in this section referred to as " the authorised person ") shall have power to enter and inspect any place where the competent authority or the authorised person has reason to believe that an offence under this Act has been, or is likely to be committed.

(2)Access to the place. Every person in occupation of any such place shall allow the competent authority or the authorised person such access to that place as may be necessary for the aforesaid purpose and shall answer to the best of his knowledge and belief any question put to him by the competent authority or the authorised person.

9. Penalties :-

Whoever contravenes any of the provisions of this Act shall, on conviction, be punished with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

10. Common profit and excesess :-

Notwithstanding anything contained in the Code of Criminal Procedure, 1973, all offences under this Act shall be cognizable.

<u>11.</u> Abetments and attempts :-

Whoever abets any offence punishable under this Act or attempts to commit any such offence shall be deemed to have committed that offence and shall, on conviction, be punished with the punishment provided for such offence under section 9.

<u>12.</u> Persons exercising powers under this Act deemed to be public servants :-

All persons exercising powers under this Act shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.

<u>13.</u> Protection of persons acting in good faith tinder Act or Rules No suit :-

prosecution or other legal proceedings shall be instituted against any person for anything which is in good faith done or intended to be done under this Act or the rules made thereunder.

14. Exemptions under this Act :-

Subject to any conditions prescribed in this behalf, this Act shall not apply to, -

(a) any animal (other than cow) operated upon for vaccine, lymph or serum at any institution established, conducted or recognised by the State Government;

(b) any animal (other than cow) operated upon for any experimental or research purposes at the institution referred to in clause (a);

(c) any animal (other than cow) or class thereof ,-

(i) slaughter of which is certified by a veterinary surgeon authorised in this behalf by the State Government to be necessary in the interest of the public health;

(ii)Vol .2 F-12 Which are suffering from any disease which is certified by such veterinary surgeon as being contagious and dangerous to other animals:

Provided that no animal referred to in this section shall be slaughtered or cause to be slaughtered unless an authority in writing for such slaughter has been obtained from the competent authority.

15. Delegation of powers :-

The State Government may, by notification in the Official Gazette, delegate, -

(a) to any local authority, its powers and functions under section 4 within the local area subject to the jurisdiction of such local authority;

(b) to any officer of the State Government, its powers and functions under sub-section (3) of section 6,

16. Power to make rules :-

(1) The State Government may, by notification in the Official

Gazette and subject to the condition of previous publication, make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing provision, such rules may provide for, -

(a) the form of the certificate under section 6;

(b) the amount of the fee to be paid for such certificate;

(c) the conditions subject to which this Act shall not apply to any scheduled animal under section 14;

(d) any other matter which is or may be prescribed.

(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall, from the date of publication of a notification in the Official Gazette of such decision have effect only in such modified form or be of no effect, as the case may be; so, however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

17. Repeal and savings :-

On the commencement of this Act, the following Acts, that is to say, -

(1)Bom. LXXX1 of 1948 the Bombay Animal Preservation Act, 1948,

(2)Bom. LXX11 of 1954. the Bombay AnimalPreservation Act, 1954,

(3)C. P. and Berar .II of 1949. the Central Provinces and Berar Animal Preservation Act, 1949. and

(4)Hyd. VII of 1950 the Hyderabad (Slaughterof Animals) Act, 1950, shall stand repealed :

Provided that such repeal shall not affect, -

(a) the previous operation of any Act so repealed, or anything duly done or suffered thereunder;

(b) any right, privilege, obligation or liability acquired, accrued or incurred under any Act so repealed;

(c) any penalty, forfeiture or punishment incurred in respect of any offence committed against any Act so repealed;

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment aforesaid; and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed, as if this Act had not been passed:

Provided further that, subject to the preceding proviso, anything done or any action taken (including notifications, orders or certificates issued, appointments or rules made) under any Act so repealed shall, in so far as it is not inconsistent with the provisions of this Act, be deemed to have been done or taken under the corresponding provisions of this Act, and shall continue in force in the respective area accordingly, unless and until superseded by anything done or any action taken under this Act.

SCHEDULE 1 SCHEDULE

[Section 3(e)] Bovmes (bulls, bullocks, female buffaloes and buffalocalves).